

KP's need a political settlement, not administrative rigmarole: Panun Kashmir

RK News Service

New Delhi, Aug 04: The Panun Kashmir organisation has said that Kashmiri Pandits need a political settlement, not administrative rigmarole. The displaced Kashmiri Pandit organisations held a meeting today in New Delhi to discuss the current socio-political scenario affecting their fate and future.

According to a statement issued here, the meeting was presided over by Virender Raina, President, Panun Kashmir who is currently on a visit to Delhi-NCR.

Others who attended the meeting included Sushil Hashia, president-J&K Internally Displaced Persons Welfare Society, K.K. Bhujoo, president-Kashmir Vitasta Desk, Upinder Kaul, general secretary-PK, Kamal Bagati, general secretary (Org)-PK and P.L. Razdan, senior activist of JKIDPWS. Ashwani Kumar Churugoo, senior BJP & KP leader and human rights defender was the special invitee in the

meeting.

The meeting discussed a variety of issues concerning the displaced Kashmiri Pandits.

"The time has come to confront the harsh truth-Kashmiri Pandits do not need another round of tokenism, half-measures, or cosmetic appeasement. What is needed is a just and honourable political settlement that squarely addresses two fundamental demands: the recognition of the genocide of Kashmiri Pandits, and the establishment of a Homeland within Kashmir, as articulated in the historic Margdarshan Resolution of 1991," Panun Kashmir stated.

The National Human Rights Commission's (NHRC) pronouncement of 1999 in regard to the issue of genocide of the Pandits needs to be taken to logical conclusion through a legislative process. There can be no forgetting or forgiving in regard to what was done to the Pandits in Kashmir, the members said.

The statement issued by

the organisation revealed that it is deeply painful that, decades after being forcibly exiled from their ancestral land, Kashmiri Pandits are still being subjected to bureaucratic indifference and administrative harassment. The cessation of relief to displaced KPs in Delhi NCR by the east government is not merely an administrative lapse, it is a reflection of the systemic neglect of a community that has suffered dispossession, death, deprivation and dispersion. However, the initiative of the Delhi government and the activists involved in the struggle for restoration of relief needs to be appreciated and recognised.

The organisation said that the demand for homeland is fully restorative. It seeks to reclaim dignity, safety and cultural resurgence in a defined territory within Kashmir, under Indian sovereignty. It seeks recognition of genocide so that the crimes against humanity of the past are acknowledged and not repeated in future.

The News Indian Express

Opposition ups ante on SIR, government says will be forced to push bills

Rijiju made it clear that a debate on SIR cannot take place in Parliament as the exercise is part of the Election Commission's administrative action and functioning

<https://www.newindianexpress.com/nation/2025/Aug/05/opposition-ups-ante-on-sir-government-says-will-be-forced-to-push-bills>

Preetha Nair Updated on: 05 Aug 2025, 8:15 am

2 min read

NEW DELHI: As the stalemate over Bihar SIR continues to paralyse Parliament proceedings, the government on Monday said that it will be forced to press for the passage of crucial bills if the Opposition parties don't budge from their adamant position.

The Speaker cited the precedent of former speaker Balram Jakhar, who turned down a demand for a discussion in the House on the Election Commission's functioning, given that the poll panel is conceived as an independent entity.

Despite the opposition suggesting that if the government is unwilling to discuss SIR, discussions can be had on electoral reforms, voter deletion etc, the government refused to concede to the demand.

Later, speaking to reporters, Parliamentary Affairs Minister Kiren Rijiju insisted that the government wants a thorough discussion in Parliament over its bills but will be compelled to push for their passage from Tuesday in "national interest" as the proposed legislations are important for governance.

Hitting out at the opposition parties, he said that they had agreed to a two-day discussion over the National Sports Governance Bill and National Anti-Doping (Amendment) Bill, both of which were scheduled to be taken up together for consideration and passage in the Lok Sabha on Monday, but they disrupted proceedings.

The minister, however, made it clear that a debate on SIR cannot take place in Parliament as the exercise is part of the Election Commission's administrative action and functioning. Parliament can discuss electoral reforms but not the EC's functioning, he said, adding that the poll watchdog has carried out SIR earlier as well.

Speaking to this paper, Congress chief whip Manickam Tagore said that the government has shut doors for the opposition on the issue.

He asserted that the Law Minister and Parliamentary Affairs Minister must answer why the government is blocking discussion on SIR, an issue directly linked to millions of Indian citizens' right to vote. He pointed out that Parliament has always exercised oversight on Constitutional Bodies.

He said that Parliament has debated issues such as electoral bonds, voter ID–Aadhaar Linking, appointment of Election Commissioners, Model Code of Conduct, role of CAG after the 2G report, Conduct of UPSC exams and Reports of NHRC, but no Speaker stopped that.

The News Minute

Mental health crisis in Indian prisons is worse than what official data says

Suicides in Indian prisons are significantly higher than in the general population, yet most psychiatrist posts remain vacant, and mental health data are scant.

<https://www.thenewsminute.com/features/mental-health-crisis-in-indian-prisons-is-worse-than-what-official-data-says>

Written by: Shreehari Paliath

Published on: 04 Aug 2025, 11:54 am

Trigger warning: There are references to suicide and self-harm in this story.

Despite housing one of the world's largest prison populations, a majority of them undertrials, and from marginalised communities, India has few comprehensive data on mental health conditions behind bars. The limited official data already point to a severe crisis, but experts and independent studies say the reality is far worse.

As per the last Prison Statistics India report published by the National Crime Records Bureau (NCRB), 119 prisoners died by suicide in 2022. That is a suicide rate of 20.8 per 100,000 prisoners, 67% higher than the national average among the general population. An analysis of Prison Statistics India reports from 2014 to 2022 revealed:

At least 9,084 of 5,73,220 prisoners in 2022, that is, 1.6% prisoners, reported mental illness. By 2023, this number rose to 16,503 prisoners, according to the Supreme Court's Centre for Research and Planning.

Suicide accounted for about 80% of unnatural deaths (779 out of 980) in prisons between 2017 and 2022.

Two in three sanctioned posts for psychologists and psychiatrists in prisons were vacant in 2022, the highest since 2016. The year 2018 was the only year where more than 50% posts were filled.

Only nine women psychologists and psychiatrists were employed in prisons in 2022, six of whom were in Tamil Nadu.

Experts told IndiaSpend that mental illness is more widespread among prisoners than NCRB data suggest. Inadequate evaluation, due to resource constraints and lack of training, also prevents effective monitoring, auditing, and assessment of the extent of mental health issues and care required.

Legal research think-tank Pacta's July 2025 report also pointed out that the absence of updated data on mental illness and other disabilities in the Indian prison system acts as a barrier to meaningful reform.

Why govt data are underestimates

Several studies indicate that mental health issues in prisons far exceed official numbers. A 2021 handbook published by National Institute of Mental Health and Neurosciences (NIMHANS) to address mental health issues in prisoners during Covid-19 cited multiple studies conducted between 2011 and 2014, showing that the prevalence of mental illness in various state prisons ranged from 23.8% to 82%, at least 10 times higher than the official prison data for 2022.

Uttar Pradesh had the largest share of inmates with mental illness, at 23%. Kerala and Odisha followed, each accounting for 9% of prisoners with mental illness.

"The prevalence of mental illness is much higher than shown in NCRB prison data," said Vijay Raghavan, professor at the Centre for Criminology and Justice, Tata Institute of Social Sciences, Mumbai.

"At least two-thirds of people in jails have anxiety, hopelessness, depression," Sanjeev Jain, emeritus professor at the Department of Psychiatry, Molecular Genetics Laboratory at NIMHANS Bengaluru, told IndiaSpend. "But we do not know if it is due to the prison environment, or because psychiatric evaluation at the time of conviction is not done. There is no baseline data."

"Often, young prisoners come from disturbed personal lives, face social exclusion, and may not show clear signs of mental illness at the time of their brush with the law," he added.

A 2011 study by NIMHANS found that Bengaluru Central Jail had only one psychiatrist for more than 5,000 inmates. It said according to the MINI criteria, 4,002 prisoners or 79.6% could be diagnosed with either a mental illness or substance use disorder.

Even after excluding substance abuse, more than one in four inmates had a diagnosable mental disorder. About 12.7% had a lifetime history of major depressive episodes, and 9.1% had a current episode, twice the rate seen in the general population.

The study also reported that two out of every 100 inmates had attempted suicide, and more than seven per 100 had deliberately self-harmed. It said, "Considering that only 2% of the prison population self-reported any mental illness, it can be understood that a systematic assessment improves identification of diagnosable mental disorder by 14 times."

A Telangana prison official who wanted to remain anonymous also contested the state's official figure of 2% of inmates with mental illness, which is the same as the national prison average. He told IndiaSpend that the actual number is likely much higher, with many inmates on medication and more severe cases referred to mental health institutions.

The official said that the state prison administration relies on volunteer counsellors from civil society organisations, and new entrants are often unwilling to share mental health issues due to mistrust, while only the more severe cases are identified and treated. "If the

prison medical staff provided these services, it would ensure continuity and help build trust with inmates.”

The UN Standard Minimum Rules For The Treatment Of Prisoners, or the Nelson Mandela Rules (Rule 30), also recommend that prisoners must be screened for healthcare issues and needs, including psychological or other stress, at the time of their admission in jails.

1 mental health worker for every 23,000 prisoners

In 1,330 prisons across the country, holding over 570,000 inmates, only 25 psychiatrists or psychologists were employed in 2022--one for about 23,000 inmates.

In the same year, 25 of 36 states and Union Territories in India had not sanctioned a single post for psychologists or psychiatrists. Among them were Uttar Pradesh, Bihar and Madhya Pradesh--which house over 40% of the prison population and have occupancy rates above the national average.

In 30 member states of the European Union that reported figures to the Health in Prisons European Database, there were 1.4 psychiatrists for every 1,000 prisoners. In contrast, based on 2022 prison data, India had just 0.05 psychiatrists per 1,000 prisoners.

This also falls short of the 2016 Model Prison Manual issued by the Ministry of Home Affairs, which recommends at least one psychologist or counsellor for every 500 prisoners. But the manual only provides guidance and is not binding on the states that govern prisons.

The Mental Healthcare Act 2017, however, mandates that at a minimum, the state governments must train medical officers in public healthcare establishments and prisons “to provide basic and emergency mental healthcare”. It says that a mental health establishment must be set up in the medical wing of at least one prison in every state.

A June 2023 advisory issued by the National Human Rights Commission (NHRC) urged governments to fill existing vacancies and increase staff strength; train prison personnel in mental health, including refresher courses every three years; screen and monitor at-risk prisoners; and implement a Gatekeeper model, in which select inmates are trained to identify and refer those at risk.

Every jail is supposed to have a psychologist and psychiatrist, but these positions almost never get filled, said Jain of NIMHANS. Raghavan of TISS said if psychiatrist posts remain vacant, states should at least hire social workers or counsellors on contract to focus on preventive mental healthcare.

But most states don't have any meaningful mental health screening or periodic assessments in prison, said Maitreyi Misra, Director, Mental Health and Criminal Justice, The Square Circle Clinic, NALSAR University of Law, Hyderabad. “There's a health pro forma which is administered to prisoners at the time of their entry into prisons which has one generic question regarding mental health.”

Misra added that the prisons she had visited and had knowledge of had not implemented the NHRC guidelines. “The guidelines themselves are also not sufficient because they’re too vague and not sure how much of the guidelines are backed by evidence. Even where the guidelines may be implemented, I am not sure their effectiveness is being reviewed. We simply don’t have policies for effective suicide prevention.”

According to the Supreme Court’s Centre for Research and Planning report, prison departments responded in “affirmative that the initial health screening of the newly admitted prisoners includes mental health screening”. But there were variations in the way states screened. In most of Odisha’s jails, screening of new inmates is done by a clinical psychologist and psychiatric social worker, while in Gujarat, Puducherry, Jharkhand, Madhya Pradesh, Chhattisgarh, new inmates are “behaviourally examined” by the jail medical officer.

Kerala, Jammu & Kashmir and Manipur reported that although health screening was done for new jail admissions, there was no standard procedure of mental health screening of the newly admitted prisoner.

The report also showed health screening in most states is done by the medical officer. Except for Odisha, Telangana, Karnataka, Manipur and in a few jails in Nagaland, they were not given any training to provide basic and emergency mental healthcare, which was in contravention to Section 31(2) of Mental Healthcare Act, 2017

Record-keeping, peer networks in jails

The Model Prisons And Correctional Services Act, 2023 for managing prisons, which was shared with the state governments by the Union home ministry in May 2023, provides for the transfer of prisoners to mental healthcare institutions after the permission of the Mental Health Review Board.

But the India Justice Report 2025 noted that only six states and one UT--Assam, Haryana, Karnataka. Meghalaya, Nagaland, Odisha, and Ladakh--mandate prisons to maintain a record of mentally ill inmates.

With gaps in the state mental health system, some prisons have turned to peer networks. Initiatives such as Unnati in Telangana and Samarth in Gujarat prisons focus on bringing cognitive behavioural change in inmates through peer counselling.

Speaking to IndiaSpend, the Telangana prison official said that while a proper mental health evaluation process has not been established in the state, psychiatrists from district hospitals visit for weekly screening of prisoners and civil society organisations help train inmates and staff to identify those at risk. Despite that, some cues may not be visible.

IndiaSpend has reached out to the Ministry of Home Affairs for comments on its initiatives to address the mental health crisis in prisons, including data collection, monitoring, suicide prevention, and prisoner screening. We will update this story when we receive a response.

Of the 9,084 prisoners with mental illness reported in Prison Statistics India 2022, about 63% were undertrials. While convicts see a higher prevalence of mental illness, the uncertainty and immediate stress on undertrials makes them particularly vulnerable. A World Health Organisation report on Prisons and Health notes that detainees held on remand, particularly those subjected to restrictions such as solitary confinement, are more vulnerable.

Misra of The Square Circle Clinic said, “Despite the high proportion of undertrials in India, and research showing that undertrial prisoners, particularly new entrants, are much more likely to attempt suicide than those convicted, there are no policies or interventions to address the unique problems they face.”

Women prisoners have little to no basic infrastructure, support

Another vulnerable group in prisons are women. Although their numbers are much lower--23,772 women were behind bars in 2022--the jail conditions, especially for those with children, make them more susceptible to mental health issues, as IndiaSpend reported.

Vijay Raghavan of TISS told IndiaSpend that lower socio-economic status, abandonment, isolation, loss of access to children, and the loss of a social role in traditional societies severely impact imprisoned women’s mental health.

The 2016 Model Prison Manual recommends that at least one woman psychiatrist be appointed in every prison--meaning at least 34 women psychiatrists, one for each 34 women’s jails across 16 states. But only nine were employed nationwide in 2022, six of whom were in Tamil Nadu.

The United Nations Rules for the Treatment of Women Prisoners and Non-custodial Measures for Women Offenders (Bangkok Rules) states that gender-specific healthcare services, at least equivalent to those available in the community, should be provided to women prisoners.

Mental health crisis plagues prisons worldwide

A 2024 study led by the University of Oxford--compiling, reviewing and analysing data and major studies from over 50 high, medium and low-income countries--found that prisons had “high rates of depression and post-traumatic stress disorder, or PTSD, as well as substance use and alcohol use disorders”.

The study noted that 11.4% of prisoners had depression, compared to 6-8% in the general population. Additionally, 9.8% had PTSD and 3.7% had a psychotic disorder--at least double the rate found in the general population.

In the United States, according to the 2021 Bureau of Justice Statistics data, more than 6,200 local jail inmates died by suicide between 2000 and 2019. Suicide deaths in jails increased by 13% over this 20-year period. More than three-quarters of those who died by suicide were “unconvicted and awaiting adjudication of their current charge”.

What is keeping the crisis brewing?

“Earlier, the civil system of medicine coordinated with the judicial and legal system, but now they are separate services,” said Jain of NIMHANS, explaining that “now a doctor who joins the jail service does not have to see others outside the system, unlike before. Medical college, civil hospital, community health staff are all separate leading to a lack of avenues of growth of medical professionals and inadequate incentives.”

Raghavan, who also heads Prayas, a TISS initiative focused on criminal justice, pointed to multiple stressors--lack of family support, socio-economic conditions, and routine prison operations like jhadti (inspection) or alarm bajna during emergencies such as escape attempts. “These can be extremely stressful.”

In addition, uncertainty and limited legal resources, particularly among those from marginalised groups, significantly impact inmates’ mental health, said Kaustubh Joag, co-director and senior research fellow at the Centre for Mental Health Law and Policy, Indian Law Society, Pune.

Joag, a psychiatrist who has assessed death row prisoners in distress, said that prisons often have “hierarchies which lead to discrimination and bullying, adding to the distress” and “suicidal ideation can exist even without depression, and may be triggered impulsively”.

Besides the need for sensitisation around mental health, Joag emphasised the importance of care beyond the biomedical approach. He said basic infrastructure is crucial for wellbeing, including sanitation, food, recreational facilities, and occupational activities.

The 2011 NIMHANS review of mental health in prisons said: “Prison health is often neglected and continues to be ignored despite accumulating objective evidence supporting the need for rational health policies in prisons...politicians, policy makers, bureaucrats and community leaders have ignored this area, citing various reasons such as ‘prisoners need not be treated’, ‘let them suffer’, insufficient funds, non-availability of trained manpower.”

Shreehari Paliath reports on social justice issues including labour, migration and criminal justice, and public policy. Ashwin Sreekumar, an intern at IndiaSpend, assisted with the data.

This report was originally published in IndiaSpend and can be accessed [here](#).

If you are aware of anyone facing mental health issues or feeling suicidal, please provide help. Here are some helpline numbers of suicide-prevention organisations that can offer emotional support to individuals and families.

Tamil Nadu

State health department's suicide helpline: 104

Sneha Suicide Prevention Centre - 044-24640050 (listed as the sole suicide prevention helpline in Tamil Nadu)

Andhra Pradesh

Life Suicide Prevention: 78930 78930

Roshni: 9166202000, 9127848584

Karnataka

Sahai (24-hour): 080 65000111, 080 65000222

Kerala

Maithri: 0484 2540530

Chaithram: 0484 2361161

Both are 24-hour helpline numbers.

Telangana

State government's suicide prevention (tollfree): 104

Roshni: 040 66202000, 6620200

SEVA: 09441778290, 040 27504682 (between 9 am and 7 pm)

Aasara offers support to individuals and families during an emotional crisis, for those dealing with mental health issues and suicidal ideation, and to those undergoing trauma after the suicide of a loved one.

Republic World

Iron Clamps, Twisted Private Parts: Lt. Colonel Purohit's 2013 Letter To NHRC Reveals Chilling Account Of Police Brutality

In the handwritten letter, Purohit alleges that he faced brutality and assault by Col. R.K. Srivastav, Param Bir Singh, and other ATS personnel.

<https://www.republicworld.com/india/iron-clamps-twisted-private-parts-lt-colonel-purohit-s-2013-letter-to-nhrc-reveals-chilling-account-of-police-brutality>

India News | 3 min read

Reported by: Ankita Paul

A letter written by Lt. Colonel Prasad Shrikant Purohit to the National Human Rights Commission (NHRC) in 2013, detailing the brutal assault he was subjected to at the hands of former Indian Police Service (IPS) officer Param Bir Singh and others during the investigation into the 2008 Malegaon blast case, has surfaced online.

In the handwritten letter, Purohit alleges that he faced brutality and assault by Col. R.K. Srivastav, Param Bir Singh, and other ATS personnel.

Torture During Detention (29 October–5 November 2008)

The letter states that during his detention from 29 October to 5 November 2008, Purohit was brutally beaten by Col. R.K. Srivastav and Param Bir Singh using their hands, feet, and shoes. Purohit alleges that he was held down by ATS personnel, who subjected him to relentless assault, including twisting and pulling of his private parts, pulling his body hair, and slapping him continuously.

According to the letter, Purohit was repeatedly threatened with an encounter killing, told that explosives would be planted at his home, and warned that his mother, wife, and sister would be stripped and jailed.

In his letter, Purohit claims that Param Bir Singh used the filthiest sexual expletives to abuse him.

Torture Post-Arrest (After 5 November 2008)

Purohit states that after his arrest on 5 November 2008, he was transferred to ATS Kolaba Police Station and placed in a soundproof, windowless cell with the air-conditioning set to a low temperature. He was subjected to “U-clamp stretching” under the instructions of Param Bir Singh. He further alleges that his legs were tied and forcefully pulled to 180 degrees using iron clamps fixed to the floor.

Later, Purohit was allegedly suspended naked in a “flycatcher position,” with his ankles and wrists tied to a metal bar 10 feet high. His body was repeatedly slammed against an iron pole, causing severe lower back injuries, according to the letter.

Purohit has now sought an independent inquiry by the NHRC into the role of Param Bir Singh and other officers in brutally assaulting him during his detention and arrest.

The shocking revelations in the letter provide a glimpse into police brutality in the country and the severe punishment inflicted on the accused based merely on suspicion.

NIA Court Acquits All Accused Including Lt Col Purohit In Malegaon Blast Case

On September 29, 2008, six people were killed and 95 others injured when an explosive device strapped to a motorcycle detonated near a mosque at Bhikku Chowk in Malegaon city. Originally, 11 individuals were accused in the case.

On July 31, 2025, the NIA Court acquitted all the accused, including Lt Colonel Purohit. The court examined 323 prosecution witnesses and eight defence witnesses before delivering the verdict. All seven remaining accused were acquitted of charges under the Unlawful Activities (Prevention) Act, the Arms Act, and all other applicable charges.

Republic World

Full NHRC Complaint Alleging Torture on Col. Purohit Made Public

<https://www.republicworld.com/videos/india/col-purohit-nhrc-letter-torture-malegaon-ats>

A detailed complaint submitted to the National Human Rights Commission (NHRC) by Lt Col Shrikant Prasad Purohit—an accused in the 2008 Malegaon blast case—has been made public. In the letter, Col. Purohit alleges that he was subjected to torture and mistreatment by officers of the Anti-Terrorism Squad (ATS), who allegedly tried to force a confession out of him through coercive means.

Akshat Mittal

Hindustan Times

Two more accused arrested for abetting student's suicide at Odisha college

<https://www.hindustantimes.com/india-news/three-more-accused-arrested-for-abetting-student-s-suicide-at-odisha-college-101754283477602.html>

By Debabrata Mohanty | Published on: Aug 04, 2025 10:27 am IST

Police said the student was allegedly instigated to take the extreme step, and some of fellow students reportedly filmed her self-immolation and aided the act

Two more accused have been arrested for alleged criminal conspiracy and abetting a 20-year-old student's suicide at a college in Odisha's Balasore. The student set herself afire over inaction on her sexual harassment complaint against her department head.

Police said she was allegedly instigated to take the extreme step, and some of the students reportedly filmed her self-immolation and aided the act instead of intervening.

The two accused arrested late on Sunday include a member, Jyotiprakash Biswal, and an office bearer, Subhra Sambit Nayak, of Rashtriya Swayamsevak Sangh's student wing, Akhil Bharatiya Vidyarthi Parishad (ABVP). "...we found their involvement in instigating the woman to take the extreme step," said a police officer, who did not want to be named.

The two accused were produced in a court and remanded in 14-day judicial custody. Biswal was interrogated to reconstruct the events leading to the incident.

ABVP national joint organising secretary Govind Nayak refused to comment when asked about Nayak and Biswal.

On July 1, the 20-year-old student registered a complaint with the college's Internal Complaints Committee, accusing Samir Kumar Sahoo of sexual harassment. Sahoo had debarred her and eight other students from appearing for an internal examination on June 30, citing their low attendance.

The student met the college principal, Dilip Ghose, and Sahoo on July 12 before pouring petrol on herself and self-immolating. She died two days later.

Sahoo and Ghose were arrested under Bharatiya Nyay Sanhita's sections 108 (abetment to suicide), 75(1)(ii) (demanding sexual favours as a form of sexual harassment), 78 (stalking), 351 (2) (criminal intimidation), and 3(5) (common intention).

The First Information Report lodged in the case said Sahoo allegedly mentally tortured the 20-year-old for refusing sexual favours. It accused Ghosh of inaction and mentally torturing her, and threatening her to accede, failing which he would rusticate her from the college and fail her in the exam.

Ghosh allegedly called her to his office and forced her to apologise to Sahoo and coerced her to withdraw the complaint. The FIR said the behaviour compelled her to set herself afire.

A four-member University Grants Commission fact-finding team on Friday completed its probe into the suicide. The state higher education department, the National Commission for Women, and the National Human Rights Commission have also completed their separate probes.

Patrika News

20 साल की कॉलेज छात्रा को आत्महत्या के लिए उकसाने के मामले में दो छात्र गिरफ्तार

Odisha Student Suicide: ओडिशा के बालासोर में 20 साल की कॉलेज छात्रा को आत्महत्या के लिए उकसाने के मामले में दो छात्रों, शुभ्रा संबित नायक और ज्योति प्रकाश बिस्वाल, को गिरफ्तार किया गया है।

<https://www.patrika.com/national-news/odisha-balasore-two-students-arrested-for-allegedly-abetting-suicide-of-a-20-year-old-college-student-19835429>

भुवनेश्वर | Devika Chatraj, Aug 04, 2025

ABVP Member Arrested: ओडिशा के बालासोर जिले में एक 20 वर्षीय कॉलेज छात्रा की आत्मदाह के मामले में पुलिस ने दो छात्रों, शुभ्रा संबित नायक और ज्योति प्रकाश बिस्वाल, को गिरफ्तार किया है। यह घटना फकीर मोहन स्वायत्तशासी महाविद्यालय में हुई, जहां छात्रा ने कथित तौर पर यौन उत्पीड़न और शैक्षणिक रिकॉर्ड खराब करने की धमकी के बाद 1 जुलाई को कॉलेज परिसर में खुद को आग लगा ली थी। भुवनेश्वर के एम्स अस्पताल में 14 जुलाई 2025 को उसकी मृत्यु हो गई।

आत्महत्या के लिए उकसाने के आरोप में गिरफ्तार

पुलिस ने दोनों आरोपियों पर आत्महत्या के लिए उकसाने और साजिश रचने का आरोप लगाया है। ओडिशा पुलिस की अपराध शाखा ने जांच के बाद दोनों को 14 दिन की न्यायिक हिरासत में भेज दिया। छात्रा ने कॉलेज की आंतरिक शिकायत समिति में विभागाध्यक्ष समीर कुमार साहू के खिलाफ यौन उत्पीड़न की शिकायत दर्ज की थी, जिसके बाद कॉलेज प्रशासन ने कथित तौर पर उस पर शिकायत वापस लेने का दबाव डाला। इसके बाद समीर कुमार साहू और कॉलेज के प्रिंसिपल दिलीप घोष को भी निलंबित कर गिरफ्तार किया गया।

ओडिशा के CM ने दिया आश्वासन

ओडिशा के मुख्यमंत्री मोहन चरण माझी ने इस घटना पर दुख व्यक्त करते हुए मृतका के परिवार को आश्वासन दिया कि दोषियों को सख्त सजा दी जाएगी। राष्ट्रीय मानवाधिकार आयोग और राष्ट्रीय महिला आयोग ने भी इस मामले का संज्ञान लिया है। पुलिस इस मामले में गहन जांच कर रही है, जिसमें अन्य संभावित दोषियों की भूमिका की भी पड़ताल की जा रही है।

Brighter Kashmir

Girls dropping out of school

The report of the National Human Rights Commission has revealed the shocking truth that about 39.4% of girls aged 15 to 18 years have dropped out of school. The reasons behind this silent exodus from education are distance of schools, unavailability of transport, lack of toilets and fear of safety. This situation not only reflects the failure of a system but also the weakness of social mindset. This article questions whether we are really giving priority to the education of daughters or are we just getting self-satisfaction by coining slogans?

<https://brighterkashmir.com/girls-dropping-out-of-school>

August 05, 2025 | Priyanka Saurabh

The slogan 'Beti Bachao, Beti Padhao' shines on every street corner, government buildings and banners, but this slogan does not reach the villages and settlements where daughters are dropping out of school every day. A recent report has revealed that 39.4% of girls in the age group of 15 to 18 years are out of school. This figure is not just a number, it is a harsh comment on our social structure.

Distance from home to school, lack of safe transport, lack of higher secondary schools, condition of toilets and social insecurity – all these things are not the subject of any research paper, but are the ground realities with which thousands of girls are struggling every day. And ultimately they have to give up education. Government figures may show increased enrollment, but the reality is that girls are not able to stay in school after enrollment.

Look at a common rural scenario. Schools up to fifth standard are nearby, but after eighth standard the school is far away. There is no transport facility. No bus, no bicycle, no female companion or guide. Parents are afraid to send their daughter alone for five kilometers. They worry that there may be some molestation on the way, some accident may happen. Due to that worry, the girl stops going to school. Talking about toilets, it is not just a matter of convenience but also of self-esteem and health. Girls go through a period of transition during adolescence where a clean and safe toilet can determine the continuity of their education. But most government schools either do not have toilets or if they do, they are dirty, unsafe, or damaged. This becomes another reason for parents to withdraw their daughters from school. Security is a big issue. Sending teenage girls to schools where there are no female teachers, no CCTV cameras or guards is still a risk for parents. This fear does not only arise from chaos but also from the insensitivity of society. The daily incidents and news of molestation in the news deepen this fear. Apart from all this, society's priorities regarding education are also not clear. If a boy studies, it creates the 'future of the family', but if a girl studies, it creates the 'fear of missing the marriageable age'. This mentality is still deeply prevalent in rural areas. Girls' education is considered more of an 'expense' than a 'benefit'.

Now if a daughter leaves school under these circumstances, is it her fault? Or is it a collective mistake – of the system, of society, and of us? The solution to this situation will not be only government schemes but concrete implementation. First of all, it has to be ensured that there is a higher secondary school within a radius of three kilometers from every village. This basic educational infrastructure is the right of every child. Transport facilities are as important as the presence of a teacher. If girls cannot reach school, how will they study? The government will have to ensure options like school vans, girl student bicycle scheme or 'school pass' in public transport. The necessity of clean and usable toilets in every school should not be just a part of the 'Clean India Mission' but should be the basis of the true essence of 'Beti Bachao, Beti Padhao'. The local administration should be made responsible for the appointment of female staff, regular inspection and cleanliness. For security, the presence of women teachers should be increased in every school. Security guards, CCTV cameras and parents' participation in the school premises should be encouraged. This step will not only give assurance of safety to the daughters but also mental peace to the parents. Along with this, the buildings and infrastructure of schools should be developed with quality and not just for the sake of formality. Library, computer room, science laboratories, playground - all these should be standard parts of the school. Another important point is digital education. The pandemic has shown that those who do not have mobile, internet and electricity are left out of studies. Digital literacy and availability of equipment in rural schools is no longer a luxury, but a necessity. The education department should make a regular list of girls who have dropped out of school. It should be the responsibility of the administration to visit their homes to find out the reason, motivate them to come back, and take the parents into confidence. At the same time, society too will have to introspect. Why do we want to educate our daughters – for jobs, for marriage or for self-reliance? As long as society's answer remains unclear, the solution will also remain incomplete. The administration, society and the family will have to take the responsibility to ensure that no girl is deprived of education. This does not only mean opening schools, but also taking full responsibility to ensure that the girl goes to school and stays there. If 'Beti Bachao, Beti Padhao' is not to remain just a line on a banner, then it has to be transformed into a joint effort of panchayats, school committees, teachers' organizations, parents and students. Only then will a society be created where no daughter will be deprived of education.

Webvarta

स्कूल छोड़ती बेटियाँ: संसाधनों की कमी या सामाजिक चूक?

<https://webvarta.com/articles/girls-school-dropout-india/>

By Webvarta Desk | August 4, 2025

-“बेटियाँ क्यों छोड़ रही हैं स्कूल? सवाल सड़कों, शौचालयों और सोच का है” “39% लड़कियाँ स्कूल से बाहर: किसकी जिम्मेदारी?” “बेटी पढ़ाओ’ का सच: किताबों से पहले रास्ते चाहिए”

राष्ट्रीय मानवाधिकार आयोग की रिपोर्ट ने चौंकाने वाला सच उजागर किया है कि 15 से 18 वर्ष की उम्र की लगभग 39.4% लड़कियाँ स्कूल से बाहर हो चुकी हैं। शिक्षा के इस मौन पलायन के पीछे स्कूलों की दूरी, परिवहन की अनुपलब्धता, शौचालयों की कमी और सुरक्षा को लेकर भय जैसे कारण हैं। यह स्थिति केवल एक व्यवस्था की विफलता नहीं, बल्कि सामाजिक मानसिकता की कमजोरी को भी दर्शाती है। यह लेख सवाल करता है कि क्या हम सच में बेटियों की शिक्षा को प्राथमिकता दे रहे हैं या सिर्फ नारे गढ़कर आत्मतुष्टि पा रहे हैं?

-डा० प्रियंका सौरभ-

‘बेटी बचाओ, बेटी पढ़ाओ’ का नारा हर गली-चौराहे, सरकारी इमारतों और बैनरों पर चमकता है, लेकिन यह नारा उन गाँवों और बस्तियों तक नहीं पहुँच पाता जहाँ बेटियाँ रोज़ स्कूल छोड़ रही हैं। हालिया रिपोर्ट से पता चला है कि 15 से 18 वर्ष की आयु वर्ग की 39.4% लड़कियाँ स्कूल से बाहर हैं। यह आंकड़ा केवल संख्या नहीं, यह हमारे सामाजिक ढाँचे पर एक कठोर टिप्पणी है।

घर से स्कूल की दूरी, सुरक्षित परिवहन की कमी, उच्च माध्यमिक विद्यालयों का अभाव, शौचालयों की स्थिति और सामाजिक असुरक्षा – ये सारी बातें किसी शोधपत्र की विषयवस्तु नहीं, बल्कि ज़मीनी हकीकत हैं जिनसे रोज़ हज़ारों बच्चियाँ जूझ रही हैं। और अंततः उन्हें शिक्षा से हाथ धोना पड़ता है। सरकारी आंकड़े भले ही बढ़े हुए नामांकन दिखाते हों, लेकिन हकीकत यह है कि नामांकन के बाद लड़कियाँ स्कूल तक टिक नहीं पातीं।

एक आम ग्रामीण परिदृश्य को देखें। पाँचवीं तक की स्कूल तो आसपास है, लेकिन आठवीं के बाद विद्यालय दूर है। परिवहन की कोई सुविधा नहीं। न बस, न साइकिल, न ही कोई महिला सहकर्मी या मार्गदर्शक। माता-पिता अपनी बेटी को पाँच किलोमीटर दूर अकेले भेजने से डरते हैं। उन्हें चिंता होती है कि रास्ते में कोई छेड़छाड़ न हो, कोई हादसा न हो। उस चिंता में स्कूल जाना बंद हो जाता है।

शौचालयों की बात करें तो यह सिर्फ सुविधा नहीं, आत्मसम्मान और स्वास्थ्य से जुड़ा मुद्दा है। किशोरावस्था में लड़कियाँ उन परिवर्तनों से गुजरती हैं, जहाँ एक स्वच्छ और सुरक्षित शौचालय उनकी शिक्षा की निरंतरता तय कर सकता है। लेकिन अधिकांश सरकारी स्कूलों में या तो शौचालय हैं ही नहीं, या हैं तो गंदे, असुरक्षित, या क्षतिग्रस्त। माता-पिता के लिए यह एक और कारण बन जाता है अपनी बेटियों को स्कूल से हटाने का।

सुरक्षा एक बड़ा मुद्दा है। जिन स्कूलों में कोई महिला शिक्षक नहीं होतीं, कोई सीसीटीवी कैमरा या गार्ड नहीं होता, वहाँ किशोर लड़कियों को भेजना आज भी माता-पिता के लिए जोखिम उठाने जैसा है। यह डर केवल

अव्यवस्था से नहीं, समाज की असंवेदनशीलता से भी उपजा है। आए दिन होने वाली घटनाएं, समाचारों में आती छेड़छाड़ की खबरें इस भय को और गहरा करती हैं।

इन सबके अलावा शिक्षा को लेकर समाज की प्राथमिकताएँ भी स्पष्ट नहीं हैं। एक लड़का पढ़े तो 'परिवार का भविष्य' बनता है, लेकिन लड़की पढ़े तो 'शादी की उम्र निकलने का डर' पैदा होता है। ग्रामीण क्षेत्रों में यह मानसिकता अब भी गहराई से मौजूद है। लड़कियों की शिक्षा को 'लाभ' से ज्यादा 'खर्च' माना जाता है। अब यदि इन परिस्थितियों में एक बेटी स्कूल छोड़ दे, तो क्या इसमें उसकी गलती है? या यह एक सामूहिक चूक है-व्यवस्था की, समाज की, और हमारी?

इस स्थिति का समाधान केवल सरकारी योजनाओं से नहीं, ठोस क्रियान्वयन से होगा। सबसे पहले यह सुनिश्चित करना होगा कि हर गाँव से तीन किलोमीटर के दायरे में उच्चतर माध्यमिक विद्यालय हो। यह बुनियादी शैक्षिक ढांचा हर बच्चे का अधिकार है।

परिवहन की सुविधा उतनी ही ज़रूरी है जितनी शिक्षक की उपस्थिति। यदि बच्चियाँ स्कूल नहीं पहुँच पाएंगी तो पढ़ेंगी कैसे? सरकार को स्कूल वैन, छात्रा साइकिल योजना या सार्वजनिक परिवहन में 'स्कूल पास' जैसे विकल्प सुनिश्चित करने होंगे।

हर स्कूल में स्वच्छ और उपयोगी शौचालयों की अनिवार्यता केवल 'स्वच्छ भारत मिशन' का हिस्सा नहीं, बल्कि 'बेटी बचाओ, बेटी पढ़ाओ' के सच्चे मर्म का आधार होना चाहिए। महिला कर्मचारियों की नियुक्ति, नियमित निरीक्षण और साफ-सफाई के लिए स्थानीय प्रशासन को उत्तरदायी बनाया जाए।

सुरक्षा के लिए प्रत्येक स्कूल में महिला शिक्षकों की उपस्थिति बढ़ाई जाए। सुरक्षा गार्ड, सीसीटीवी कैमरा और स्कूल परिसर में अभिभावकों की भागीदारी को प्रोत्साहित किया जाए। यह कदम न केवल बेटियों को सुरक्षा का भरोसा देगा, बल्कि अभिभावकों को मानसिक शांति भी।

इसके साथ ही स्कूलों के भवन और अधोसंरचना को केवल औपचारिकता के लिए नहीं, गुणवत्ता के साथ विकसित किया जाना चाहिए। पुस्तकालय, कंप्यूटर कक्ष, विज्ञान प्रयोगशालाएं, खेल का मैदान-ये सब स्कूल के मानक हिस्से होने चाहिए।

एक और महत्वपूर्ण बिंदु डिजिटल शिक्षा है। महामारी ने दिखा दिया कि जिनके पास मोबाइल, इंटरनेट और बिजली नहीं, वे पढ़ाई से बाहर हो जाते हैं। ग्रामीण स्कूलों में डिजिटल साक्षरता और उपकरण की उपलब्धता अब विलासिता नहीं, अनिवार्यता है।

शिक्षा विभाग को उन लड़कियों की नियमित सूची बनानी चाहिए जो स्कूल छोड़ चुकी हैं। उनके घर जाकर कारण जानना, उन्हें वापस लाने के लिए प्रेरित करना, और माता-पिता को विश्वास में लेना प्रशासन की जिम्मेदारी होनी चाहिए।

साथ ही समाज को भी आत्मावलोकन करना होगा। हम अपनी बेटियों को क्यों पढ़ाना चाहते हैं-नौकरी के लिए, शादी के लिए या आत्मनिर्भरता के लिए? जब तक समाज का जवाब अस्पष्ट रहेगा, तब तक समाधान भी अधूरा रहेगा।

प्रशासन, समाज और परिवार को मिलकर यह जिम्मेदारी लेनी होगी कि कोई भी बच्ची शिक्षा से वंचित न हो। इसका अर्थ है केवल विद्यालय खुलवाना नहीं, बल्कि उसमें बेटी के जाने और टिके रहने की पूरी जिम्मेदारी लेना।

‘बेटी बचाओ, बेटी पढ़ाओ’ अगर केवल बैनर की पंक्ति नहीं रहना है तो इसे पंचायतों, स्कूल समितियों, शिक्षक संगठनों, अभिभावकों और छात्रों के साझा प्रयास में बदलना होगा। तभी एक ऐसा समाज बनेगा, जहाँ कोई भी बेटी पढ़ाई से वंचित नहीं होगी।

(लेखिका सामाजिक सरोकारों और महिला शिक्षा पर केंद्रित लेखन के लिए जानी जाती हैं। वे एक स्वतंत्र पत्रकार, संपादकीय लेखिका और कवयित्री हैं, जिनकी रचनाओं में ग्रामीण भारत की धड़कन और बदलाव की गूंज सुनाई देती है)

The Wire Hindi

बस्तर में हुई हत्याओं के एनएचआरसी के रिकॉर्ड जवाबों से ज़्यादा सवाल खड़े करते हैं

2024 से अब तक छत्तीसगढ़ में लगभग 589 लोग मारे जा चुके हैं, जिनमें आम नागरिक, सुरक्षा बल और माओवादी/नक्सली शामिल हैं। अकेले छत्तीसगढ़ में देशभर में हुई कुल मौतों का लगभग 54% और इस अवधि के दौरान माओवादी-उग्रवाद से संबंधित मौतों का लगभग 80% हिस्सा है। ये आंकड़े एक बुनियादी लेकिन परेशान करने वाला सवाल उठाते हैं: मरने वाले कौन हैं?

<https://thewirehindi.com/308251/nhrc-records-of-the-killings-in-bastar-raise-more-questions-than-answers/>

सौम्या लांबा | 04/08/2025

भारत

छत्तीसगढ़ में साल 2024 से अब तक लगभग 589 लोग मारे जा चुके हैं, जिनमें आम नागरिक, सुरक्षा बल और माओवादी/नक्सली शामिल हैं। और अभी 2025 का आधा समय ही बीता है। इन 18 महीनों में 2019 से 2023 तक के पांच सालों (534 लोगों) से ज़्यादा लोग मारे गए हैं।

जून और जुलाई में मैंने जनवरी 2024 से दर्ज की गई राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की शिकायतों को पढ़ा, जो बस्तर संभाग के सात जिलों- बस्तर, बीजापुर, दंतेवाड़ा, कांगेर, कोंडागांव, नारायणपुर और सुकमा – पर केंद्रित थीं।

यह लेख पिछले डेढ़ साल यानी 2024 और 2025 की पहली छमाही पर केंद्रित है, जो मौतों में हुई अचानक वृद्धि का दौर है। ये रिकॉर्ड उन लोगों के साथ राज्य के संबंधों की कहानी बयां करते हैं जिन्हें उसने मारा है।

ये रिकॉर्ड उस संस्था की विफलताओं को भी उजागर करते हैं जिसका उद्देश्य मानवाधिकारों की रक्षा करना है।

मृतकों के आंकड़े

अब तक हम इन लोगों को ज़्यादातर 'आंकड़ों' के रूप में जानते हैं। दक्षिण एशिया आतंकवाद पोर्टल (एसएटीपी) इनका विस्तृत विवरण देता है:

अखिल भारतीय: 1,095

माओवादी-उग्रवाद से संबंधित: 736

अकेले छत्तीसगढ़: 589

बस्तर संभाग (7 जिले): उपलब्ध नहीं

अकेले छत्तीसगढ़ में देश भर में हुई कुल मौतों का लगभग 54% और इस अवधि के दौरान माओवादी-उग्रवाद से संबंधित मौतों का लगभग 80% हिस्सा है। ये आंकड़े एक बुनियादी, लेकिन परेशान करने वाला सवाल उठाते हैं: मरने वाले कौन हैं?

इसलिए, मैंने एनएचआरसी का रुख किया, जो इन मौतों का आधिकारिक रिकॉर्ड है।

एनएचआरसी की शिकायतें सार्वजनिक रूप से उपलब्ध हैं, या कम से कम कुछ जानकारी तो उपलब्ध है। ये शिकायतें व्यक्तियों द्वारा संभावित मानवाधिकार उल्लंघनों के संबंध में प्रस्तुत की जाती हैं, जिसके बाद पुलिस, चिकित्सा और प्रशासनिक रिपोर्टों की एक प्रक्रिया शुरू होती है।

‘मुठभेड़’ में हुई मौतों के मामलों में शिकायत आमतौर पर पुलिस अधीक्षक (एसपी) द्वारा दर्ज की जाती है। पीपुल्स यूनिन ऑफ सिविल लिबर्टीज (पीयूसीएल) द्वारा सुप्रीम कोर्ट में दायर एक याचिका के बाद उन्हें 48 घंटों के भीतर सभी मुठभेड़ों की सूचना एनएचआरसी को देनी होती है और तीन महीने के भीतर सभी संबंधित दस्तावेज़ भेजने होते हैं।

जब पीड़ितों के नाम देखे, तो मुझे वास्तविक नामों की तुलना में ‘अज्ञात’ शब्द ज़्यादा बार देखने को मिला: ‘अज्ञात नक्सली. अज्ञात माओवादी या अज्ञात पुरुष और अज्ञात महिलाएं.’

उनका पता और गांव? ‘अज्ञात’

बीजापुर ज़िले से कुछ शिकायतें, जहां इस साल अप्रैल में करेगुट्टा ऑपरेशन हुआ था, नीचे दी गई हैं। परिणामों का पहला पृष्ठ अस्पष्ट प्रविष्टियों से भरा था, जिनमें ‘अज्ञात’ व्यक्ति जैसे शब्द और संख्यात्मक प्लेसहोल्डर दोहराए गए थे।

बीजापुर के लिए एनएचआरसी शिकायत परिणामों का पहला पृष्ठ

दूसरे पृष्ठ पर और भी अज्ञात और संख्याएं दिखाई दीं, साथ ही moists, moaists और moiasts जैसी गलत स्पेलिंग भी थीं। कुछ को नक्सली और कुछ को माओवादी लिखा गया था। शब्द बदल गए, लेकिन अस्पष्टता का सार वही रहा। (चित्र 2)

परिणामों का दूसरा पृष्ठ

सूची को ध्यान से देखने पर विसंगतियां और विरोधाभास और भी स्पष्ट हो जाते हैं।

28 मार्च, 2024 की एक शिकायत में लिंग गणना ‘4 पुरुष, 2 महिला’ से बदलकर ‘5 महिला, 1 पुरुष’ हो गई। (चित्र 3)

12 फरवरी, 2025 की एक अन्य शिकायत में 20 पुरुष और 11 महिलाएं, सभी पुरुष के रूप में दर्ज की गईं। (चित्र 4)

लिंग पहचान में विसंगति. चित्र 4. लिंग का गलत वर्गीकरण.

ये छोटी-मोटी गलतियां नहीं हैं, बल्कि दोहराए जाने वाले पैटर्न हैं।

ये आंकड़ों में कोई कमी नहीं, बल्कि मानवीय खामियां हैं। ये पहचान और यहां तक कि लिंग का भी पता नहीं लगा पातीं। बार-बार होने वाली ‘गलतियों के पैटर्न’ संदिग्ध लगने लगते हैं, मानो यह अस्पष्टता जानबूझकर की गई हो।

एक प्रविष्टि में 1 जनवरी, 2024 को क्रॉस-फायरिंग में छह महीने के बच्चे की मौत दर्ज की गई थी. 9 सितंबर, 2024 को 7 लाख रुपये के मुआवज़े के साथ मामला बंद कर दिया गया

शिकायत में और कोई विवरण नहीं दिया गया. यह स्पष्ट नहीं है कि क्या कोई जांच हुई या संबंधित व्यक्ति तक मुआवज़ा पहुंचा भी या नहीं?

क्रॉस-फायरिंग में छह महीने के बच्चे की मौत

20 मार्च, 2024 को हुई एक घटना के बारे में एक शिकायत में कहा गया है कि पुलिस मुठभेड़ में अज्ञात संख्या में 'लोग' मारे गए और एनएचआरसी द्वारा अभी तक कोई कार्रवाई नहीं की गई है.

अनगिनत 'लोगों' की मौतें.

कब, अगर कभी, उनकी पहचान उजागर होगी? और इस बीच क्या खो जाएगा?

जब एनएचआरसी के पास और जानकारी उपलब्ध हो भी जाती है, तब भी उसे वेबसाइट पर शायद ही कभी अपडेट किया जाता है. जनता शिकायतों का एक छोटा सा हिस्सा ही देख पाती है. एक बार अज्ञात मृत्यु के रूप में दर्ज होने के बाद वह वेबसाइट पर वैसे ही रहती है. इस सवाल का जवाब नहीं मिलता कि क्या शव की पहचान नहीं हुई है या उस पर दावा नहीं किया गया है.

हालांकि एनएचआरसी पुलिस और प्रशासन से अपेक्षित कई दस्तावेज़ों की सूची बनाता है – जैसे मेडिकल रिकॉर्ड, पुलिस रिपोर्ट और पोस्टमार्टम रिपोर्ट – ये सभी प्रस्तुत होने पर भी एक ऐसी प्रणाली से गुजरते हैं जो इन शिकायतों के पीछे की पहचान और मानव जीवन को बहुत आसानी से भूल जाती है.

एनएचआरसी को आवश्यक दस्तावेज़ों की सूची.

यह क्यों मायने रखता है?

चूंकि इन अज्ञात लोगों का नाम एनएचआरसी डेटाबेस में दर्ज था, इसलिए बस्तर में रहने वाले उनके परिवारों द्वारा मृतकों की पहचान नहीं हो पाई, क्योंकि प्रत्येक के नाम अलग-अलग नंबरों से चिह्नित थे.

पिछले डेढ़ साल से, जबकि एनएचआरसी अपनी शिकायत प्रक्रिया जारी रखे हुए था और पुलिस व प्रशासन को ज़रूरी दस्तावेज़ जमा करने के लिए रिमाइंडर भेज रहा था, ग्रामीणों ने दावा किया कि मुठभेड़ों में मारे गए कई लोग आम नागरिक थे.

12 मई, 2024 को हुई एक घटना में ग्रामीणों ने कहा कि मारे गए 12 कथित माओवादियों में से दस असल में आम नागरिक थे. फिर भी संयुक्त राष्ट्र (यूएन) के सिद्धांतों के अनुसार स्थापित देश की सर्वोच्च मानवाधिकार संस्था, एनएचआरसी ने चुप्पी साधे रखी. उसे एक ही घटना में इतनी बड़ी संख्या में हुई मौतों की स्वतः संज्ञान लेकर फैक्ट-फाइंडिंग या जांच की कोई ज़रूरत नहीं दिखी.

2012 में राष्ट्रीय मानवाधिकार आयोग ने 2002 में दर्ज एक शिकायत के आधार पर आंध्र प्रदेश में हुए 19 'मुठभेड़ों' में से 16 को फर्जी घोषित कर दिया. इसने प्रत्येक पीड़ित को 5 लाख रुपये का मुआवज़ा देने का आदेश दिया. एक दशक का अन्याय और एक इंसानी जान की कीमत 5 लाख रुपये.

छत्तीसगढ़ में लोगों और बच्चों को बिना नाम के दफना दिया गया, तथा कभी-कभार मुआवजा देने के आदेश के साथ शिकायतों को चुपचाप बंद कर दिया गया और अधिकांश मामले लंबित ही रहे.

मैंने पिछले 18 महीनों में बीजापुर से दर्ज लगभग 40 शिकायतों की समीक्षा की है, जो सभी पुलिस मुठभेड़ों, गोलीबारी या इम्प्रोवाइज्ड एक्सप्लोसिव डिवाइस (आईईडी) से जुड़ी मौतों से जुड़ी हैं. इनमें से मुझे केवल दो मामले ऐसे मिले जहां एनएचआरसी ने मुआवजे के आदेश पारित किए.

हालांकि, यह स्पष्ट नहीं है कि लोगों को कभी पैसा मिला भी या नहीं. वेबसाइट पर कोई अपडेट नहीं है, न ही इस बात का कोई संकेत है कि एनएचआरसी ने फॉलो-अप किया या यह सत्यापित किया कि मुआवजा वास्तव में दिया गया था या नहीं.

यह कोई नई बात नहीं है. पहले भी हमने ऐसे उदाहरण देखे हैं जहां एनएचआरसी के आदेशों के बावजूद ग्रामीणों को कभी मुआवजा नहीं मिला. उदाहरण के लिए 2009 में सलवा जुद्धम हत्याकांड में, पहले से ही विलंबित 2019 के आदेश के दो महीने बाद भी परिवारों को मुआवजे के बारे में पता नहीं चला. जब तक आदेश आया, तब तक लोगों की मुआवजे की राशि में रुचि खत्म हो चुकी थी और उन्होंने इसे लेने से इनकार कर दिया था, क्योंकि अपराधियों के खिलाफ कोई दंडात्मक कार्रवाई नहीं की गई थी.

2016 में तेलंगाना के उन वकीलों की फर्जी गिरफ्तारियों के एक मामले में, जिन्होंने छह महीने जेल में बिताए थे, एनएचआरसी ने प्रत्येक वकील को एक-एक लाख रुपये का मुआवजा देने का आदेश दिया था. एक वकील ने पुष्टि की कि उन्हें मुआवजा नहीं मिला है.

राष्ट्रीय मानवाधिकार आयोग ने 2019 में बीजापुर के एक अक्टूबर 2015 के मामले में मुआवजे का आदेश दिया था. यह मामला पांच गांवों में पुलिस और सुरक्षा बलों द्वारा आदिवासी महिलाओं के साथ बलात्कार, सामूहिक बलात्कार और हमलों की एक श्रृंखला से जुड़ा था. अदालत ने फरवरी 2020 में इस मामले में अपना अंतिम आदेश सुनाया, जिसमें उसने कहा कि महिलाओं ने पैसे लेने से इनकार कर दिया है क्योंकि अपराधियों को सजा नहीं मिली है.

इसके बाद राष्ट्रीय मानवाधिकार आयोग ने कलेक्टर को निर्देश दिया कि वह उनके नाम से फिक्स्ड डिपॉजिट (एफडी) में पैसा जमा करें और कहा कि अगर दो साल के भीतर कोई दावा नहीं किया जाता है, तो कलेक्टर 'इसका इस्तेमाल कुछ सामाजिक लाभों के लिए' कर सकते हैं.

साथ ही, आदेश में कहा गया था कि आपराधिक जांच अभी भी जारी है और चार हफ्तों के भीतर रिपोर्ट पेश की जाएगी. लेकिन मामला बंद होने के बावजूद इस बारे में कोई जानकारी नहीं दी गई कि पीड़ितों को न्याय मिला या नहीं, या जांच पूरी हुई भी या नहीं. (चित्र 8)

2015 बीजापुर यौन हिंसा मामले में एनएचआरसी का अंतिम आदेश.

इन 'अज्ञात' बातों का क्या उद्देश्य है?

जनता को अधूरी जानकारी और आंकड़े दिए जाते हैं और जब कभी-कभार ही दिए जाते हैं, तो केवल मुआवजा राशि. ये कोई लिपिकीय गलतियां नहीं हैं. ये मिटाने, भुलाने की राजनीतिक हरकतें हैं.

एनएचआरसी का गठन सत्ता को जवाबदेह बनाने के लिए किया गया था. लेकिन ऐसा लगता है कि यह सरकार का एक मुंशी बन गया है, जो बिना सच्चाई के हिंसा दर्ज करता है और 'अज्ञात' शब्द का दुरुपयोग करता है. क्या होता है जब अधिकारों की रक्षा के लिए बनी संस्था ही उन्हें मिटाने में भागीदार बन जाती है? जब नाम ही गायब हों तो न्याय कैसा दिखता है?

ये नाम मायने रखते हैं. स्मृति, जवाबदेही और न्याय के लिए.

राष्ट्रीय मानवाधिकार आयोग को मानवाधिकार उल्लंघन के मामलों से निपटने के अपने तरीके में सुधार करना होगा. उसे मृतकों को केवल संख्या या टैग के रूप में नहीं, बल्कि व्यक्ति के रूप में पहचानना होगा. नई जानकारी आने पर उसे रिकॉर्ड अपडेट करने होंगे. यदि मुआवज़ा देने का आदेश दिया जाता है, तो उसे यह सुनिश्चित करना होगा कि वह परिवारों या पीड़ितों तक पहुंचे.

लेकिन सिर्फ़ मुआवज़ा न्याय का विकल्प नहीं हो सकता. जांच पारदर्शी और गहनता से होनी चाहिए. तथ्यों में विरोधाभासों पर सवाल उठाए जाने चाहिए. और जब परिस्थिति की मांग हो, तो उसे स्वतंत्र जांच शुरू करने के लिए अपनी शक्तियों का उपयोग करना चाहिए.

(सौम्या लांबा एक स्वतंत्र शोधकर्ता हैं.)

(नोट: इस लेख में उद्धृत आंकड़े एसएटीपी द्वारा 27 जुलाई, 2025 को अपडेट की गईं और 29 जुलाई, 2025 को प्राप्त की गई हैं.)

News Click

केरल की ननों के खिलाफ़ FIR रद्द करने और बजरंग दल पर कार्रवाई की मांग

<https://hindi.newsclick.in/Demand-to-cancel-FIR-against-Kerala-nuns-and-take-action-against-Bajrang-Dal>

न्यूज़क्लिक रिपोर्ट | 04 Aug 2025

CFTC ने प्रधानमंत्री, राज्य सरकारों, उच्च न्यायालयों, सुप्रीम कोर्ट और राष्ट्रीय मानवाधिकार आयोग से तत्काल हस्तक्षेप की मांग की है।

Citizens for the Constitution (CFTC) ने छत्तीसगढ़ के दुर्ग में दो कैथोलिक ननों—सिस्टर प्रीटी मैरी और सिस्टर वंदना फ्रांसिस—तथा सुकामन मंडावी की गिरफ्तारी की कड़ी निंदा की है। इन दोनों को अब उच्च न्यायालय से ज़मानत मिल गई है।

CFTC ने मांग की है कि इस मामले में दर्ज की गई पूरी एफआईआर को रद्द किया जाए और ननों को उनकी अवैध हिरासत के लिए मुआवज़ा दिया जाए।

संगठन ने यह भी मांग की है कि नन को केवल उनके धार्मिक पहनावे और पहचान के आधार पर झूठे आरोप लगाने वालों को गिरफ्तार किया जाए, और ननों को गैरक़ानूनी ढंग से गिरफ्तार करने वाली पुलिस पर भी क़ानूनी कार्रवाई की जाए।

आपको बता दें कि केरल की दो कैथोलिक नन सिस्टर प्रीटी मैरी और सिस्टर वंदना फ्रांसिस और एक अन्य नागरिक सुकामन मंडावी को छत्तीसगढ़ पुलिस ने बजरंग दल के एक कार्यकर्ता की शिकायत पर, 25 जुलाई को गिरफ्तार किया था। इन तीनों पर नारायणपुर की तीन महिलाओं के मामले में कथित “जबरन धर्मांतरण” और मानव तस्करी के आरोप लगाए गए थे। इनके खिलाफ़ छत्तीसगढ़ धार्मिक स्वतंत्रता अधिनियम और अनैतिक व्यापार (निवारण) अधिनियम के अंतर्गत एफआईआर दर्ज की गई।

CFTC के अनुसार चौंकाने वाली बात यह है कि जिन महिलाओं को कथित रूप से “तस्करी” का शिकार बताया गया, उनमें से एक ने खुलासा किया है कि उससे ननों के खिलाफ़ जबरन झूठा बयान दिलवाया गया और यह दबाव दुर्गा वाहिनी की एक सदस्य द्वारा बनाया गया। वास्तविकता यह है कि तीनों महिलाएं पहले से ही ईसाई थीं, और वे ननों द्वारा पेश किए गए नौकरी के एक अवसर के लिए, अपने परिवारों की सहमति से यात्रा कर रही थीं। इस पूरी घटना में बल प्रयोग या जबरन धर्मांतरण का कोई प्रमाण नहीं है।

संगठन का कहना है कि यह घटना धार्मिक अल्पसंख्यकों को निशाना बनाए जाने के एक बड़े और खतरनाक चलन की ओर इशारा करती है, जिसमें पुलिस और दक्षिणपंथी संगठनों की मिलीभगत है।

बयान में दिल्ली और हरियाणा में बंगाली मज़दूरों के खिलाफ़ अवैध बांग्लादेशी बताए जाने, तथा पुणे में एक मुस्लिम परिवार पर भीड़ के हमले की घटनाओं का भी उल्लेख किया गया है। CFTC ने इन घटनाओं को एक “सुनियोजित राजनीतिक अभियान” बताया है जिसमें मुसलमानों और ईसाइयों को उनकी धार्मिक पहचान के आधार पर झूठे आरोपों में फंसाया जा रहा है।

संगठन ने प्रधानमंत्री, राज्य सरकारों, उच्च न्यायालयों, सुप्रीम कोर्ट और राष्ट्रीय मानवाधिकार आयोग से तत्काल हस्तक्षेप की मांग की है और कहा है कि संविधानिक मूल्यों और कानून के राज को बहाल करने के लिए दोषियों पर कार्रवाई होनी चाहिए।

बयान पर हस्ताक्षर करने वालों में डॉ. राम पुनियानी, एडवोकेट इरफ़ान इंजीनियर, नेहा दाभाड़े, पास्टर देवदान डी. त्रिभुवन, स्टैनली फ़र्नांडिस, एडवोकेट लारा जेसानी, उर्मि चंदा, श्वेता डामले, मयूर येवले आदि सामाजिक कार्यकर्ता शामिल हैं।

Hari Bhoomi

भोपाल: लव जिहाद और ड्रग माफिया पर डीजीपी का एक्शन, स्कूल-कॉलेज के बाहर बढ़ेगी पेट्रोलिंग; अभियान तेज

<https://www.haribhoomi.com/state-local/madhya-pradesh/bhopal-dgp-action-on-love-jihad-girls-safety-and-drug-mafia-campaign-640309>

04 अगस्त 2025

मध्य प्रदेश के डीजीपी कैलाश मकवाणा ने वीडियो कॉन्फ्रेंसिंग के जरिए सख्त निर्देश जारी किए।

भोपाल में बढ़ते लव जिहाद और बालिकाओं के शोषण के मामलों पर डीजीपी कैलाश मकवाणा ने सख्त निर्देश जारी किए। स्कूल-कॉलेज के बाहर पेट्रोलिंग बढ़ेगी और ड्रग माफियाओं पर चलेगा अभियान।

भोपाल में लव जिहाद और बालिकाओं के साथ शोषण के मामले लगातार सामने आ रहे हैं। इन मामलों को देखते हुए मध्य प्रदेश के डीजीपी कैलाश मकवाणा ने कड़ा रुख अख्तियार किया है। उन्होंने धार्मिक आधार पर बालिकाओं के शोषण को रोकने के लिए सभी एडीजी, आईजी और एसपी को वीडियो कॉन्फ्रेंसिंग के जरिए सख्त निर्देश जारी किए हैं।

मकवाणा ने दिए कड़े निर्देश:

पेट्रोलिंग बढ़ाने के आदेश: डीजीपी ने स्कूलों, कॉलेजों और अन्य शैक्षणिक संस्थानों के आसपास पुलिस पेट्रोलिंग बढ़ाने के निर्देश दिए हैं ताकि संदिग्ध गतिविधियों पर नजर रखी जा सके।

मजदूरों के लोगों पर कार्रवाई: डीजीपी ने मजदूरों के लोगों के खिलाफ सख्त कार्रवाई करने को कहा है, जो बालिकाओं को परेशान करते हैं।

गर्ल्स और वर्किंग वुमन हॉस्टल के लिए नोडल अधिकारी: गर्ल्स हॉस्टल और वर्किंग वुमन हॉस्टल के साथ बेहतर समन्वय के लिए बीट अधिकारियों को नोडल अधिकारी नियुक्त करने के निर्देश दिए गए हैं।

शिकायतों पर त्वरित कार्रवाई: किसी भी प्रारंभिक शिकायत को गंभीरता से लेते हुए तत्काल कार्रवाई करने का आदेश दिया गया है ताकि अपराधों को शुरुआती स्तर पर ही रोका जा सके।

ड्रग माफियाओं के खिलाफ अभियान: डीजीपी ने ड्रग माफियाओं के नेटवर्क को पूरी तरह ध्वस्त करने के लिए अभियान तेज करने के निर्देश दिए हैं। अधिकारियों को अपने क्षेत्रों में ड्रग्स के हॉटस्पॉट और संवेदनशील क्षेत्रों की पहचान कर सुनियोजित कार्रवाई करने को कहा गया है।

इतनी सख्ती क्यों?

पिछले कुछ महीनों में भोपाल में लव जिहाद, यौन शोषण और ड्रग्स से जुड़े कई मामले सामने आए हैं। इनमें हिंदू लड़कियों को निशाना बनाकर ड्रग्स की लत लगाने, ब्लैकमेलिंग और यौन शोषण के संगठित नेटवर्क का खुलासा हुआ है।

पुलिस ने कई आरोपियों को गिरफ्तार किया है, जिनके पास से अश्लील वीडियो, हथियार और ड्रग्स बरामद हुए हैं। राष्ट्रीय मानवाधिकार आयोग ने भी इन मामलों को गंभीरता से लेते हुए पुलिस जांच पर सवाल उठाए हैं और सख्त कार्रवाई की मांग की है।

डीजीपी के इन निर्देशों से प्रदेश में महिलाओं और बालिकाओं की सुरक्षा को मजबूत करने और ड्रग माफियाओं के खिलाफ प्रभावी कार्रवाई की उम्मीद जताई जा रही है।